

NOTIFICATION

Office of the Principal District Judge,
Villupuram,
Dated 25.03.2020.

SUB: COVID-19 – Nation wide lockdown – Directions issued by the Hon’ble High Court, Madras – Suspension of Court work in all the Subordinate Courts of Villupuram District – Notification issued – Regarding.

REF: High Court in ROC.No.1363/2020/RG, dated 24.03.2020.

In view of the directions issued by the Hon’ble High Court, Madras, and in the wake of the prevailing situation of pandemic of Novel Corona Virus (COVID-19), the following directions are issued with immediate effect;

- 1) Court work of all the Subordinate Courts in Villupuram District are suspended with immediate effect, until further orders.
- 2) Entry of Bar members, Advocates, Advocate Clerks, Litigant public or any third party into all the subordinate courts of Villupuram District is strictly restricted until further orders. However, entry of Advocates into Court precincts shall be given only after obtaining permission from the Principal District Judge, Villupuram, only upon considering the emergent nature of the case.
- 3) All the stakeholders including Bar members, Advocates, Law Officers, Litigant public shall contact the undermentioned email address for any communication with regard to any Judicial or Administrative work;
 - a) courtmanagervpm@gmail.com
 - b) pdj.vpm@gmail.com
- 4) No sort of routine work will be carried out in any subordinate courts of Villupuram District, unless otherwise they are found to be extremely urgent except with the permission of the undersigned. However, Judicial Officers will be available in their respective stations.
- 5) The Principal District Judge, Villupuram, will be the competent authority to decide the entry of advocates/litigants/advocate clerks into courts, subject to the emergent nature of the case.
- 6) On permission being granted the lawyers/litigants will be intimated of the venue and mode of addressing the Court either through Video Conferencing/Phone/Video Call or otherwise.
- 7) All the staff members of the Subordinate Courts shall remain stationed at their residence and they shall not leave the headquarters without obtaining permission and they should have their mobile phones in active state for receiving or executing any communication issued by their respective superiors for discharging of their duties. Office Assistants/Nightwatchman should be engaged to guard the gates of court complex on rotation.
- 8) No person will be allowed to enter or languish inside the court premises after the expiry of the purpose for which he/she has been granted permission.
- 9) All the stakeholders of the Judiciary are expected to extend their fullest co-operation during this prevailing pandemic situation.
- 10) The aforesaid arrangements shall continue until further orders and the restriction of entry into the court premises will be strictly enforced until further orders of the Hon’ble High Court, Madras.

Sd/-
PRINCIPAL DISTRICT JUDGE,
VILLUPURAM.

To

**I & II Additional District Judge, Tindivanam,
III Additional District Judge, Kallakurichi,
Sub Judge, Gingee/Ulundurpet,
Principal District Munsif, Tirukoilur,
District Munsif, Sankarapuram,
District Munsif-cum-Judicial Magistrate, Vikrandi/Vanur**

**(with a request to paste the circular in the
main entrance gate of their respective
court complexes)**

Copy to:

**All the Judicial Officers of Villupuram District
(through e-mail of their respective courts)**